

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SHAH STEEL IMPEX PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	SHAH STEEL IMPEX PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	4 th January 2006
3.	Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies, Maharashtra, Mumbai Registration No. 158627
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U27105MH2006PTC158627
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	101, Joshi Chamber, Ahmedabad Street, Carnac Bunder, Masjid (East), Mumbai – 400009 Maharashtra
6.	Insolvency commencement date in respect of Corporate Debtor	Date of CIRP Order: 12 th May 2023 Date of appointment of IRP order dated 3 rd January 2024 and Receipt of Order date: 8 th January 2024
7.	Estimated date of closure of Insolvency Resolution Process	6 th July 2024 (i.e., 180 days from 8 th January 2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jitender Kothari IP Regn No: IBBI/IPA-001/IP-P00540/2017-18/10965
9.	Address and e-mail of the interim resolution professional, as registered with the Board	702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri (West), Mumbai-400053 Email: jitenderkothari@rediffmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri (West), Mumbai-400053 Email: cirp.shahsteel@gmail.com
11.	Last date for submission of claims	22 nd January 2024 (14 days from date of receipt of appointment Order 8 th January 2024)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not available as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not available as per information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: http://www.ibbi.gov.in/downloadform.html Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Court-V has ordered the commencement of a Corporate Insolvency Resolution Process of the **SHAH STEEL IMPEX PRIVATE LIMITED** vide its Order C.P.(IB) 411(MB)/2021 dated 3rd January 2024, Order receipt on 8th January 2024.

The creditors of **SHAH STEEL IMPEX PRIVATE LIMITED** are hereby called upon to submit a proof of their claims on or **before 22nd January 2024** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three Insolvency Professionals listed against entry No.13 to act as authorized representative of the class (NA) in Form CA. **Submission of false or misleading proofs of claim shall attract penalties.**




Jitender Kothari
Interim Resolution Professional

Date: 9th January 2024
Place: Mumbai

IBBI/IPA-001/IP-P00540/2017-18/10965
AFA No. AA1/10965/02/040924/105985 Valid upto 04/09/2024

NOTICE

IN THE CITY CIVIL COURT AT CALCUTTA BEFORE THE LEARNED JUDGE 5th BENCH TITLE SUIT NO.675 OF 2023

SHAMIT MAJUMDAR, aged about 79 years, son of Late Tindash Majumdar, residing at 6-102, Concord Swami Samarth Nagar, Cross Road No. 2, Lokhandwala Complex, Andheri (West), Mumbai - 400053 outside jurisdiction of this learned court, represented through his Constituted Attorney Sri Suresh Chordia, son of Sri Suresh Kumar Chordia, working for gain at P-35, Indira Exchange Place, 4th Floor, Room No. 409, Kolkata - 700001. Plaintiff.

1. I.T.C. LIMITED, a company within the meaning of Companies Act, 1956 having its Registered Office at 37, Jawaharlal Nehru Road, (previously Chowringhee Road), within P.S. Park Street, Kolkata - 700 071, within the jurisdiction of this learned court.

2. M/S. SAMARTH INVESTMENTS, a registered Share Brokerage Firm, having its Registered Office at 83A, Desai Building, 1st Floor, Room No. 14, Tatyia Gharpure Path, Girgaum, Mumbai - 400 004, outside the jurisdiction of this learned court.

3. MRS SANDHYA S. KARKHANIS, 4. MR. SUBHASH S. KARKHANIS, both are of C/o. Hari Om Investments, 75, Laxmi Building, 4th Floor, Sir P M Road, Fort Mumbai - 400 001. Defendants.

Whereas the plaintiff above named has instituted a suit against you before the aforesaid court on 01.04.2023 for Declaration, Permanent Injunction, Mandatory Injunction and for Consequential Relief and other reliefs. You are hereby summoned to appear in this court in person or by a pleader duly instructed and able to answer all the material questions relating to the suit or who shall be accompanied by some personable to answer all questions on the day of 17.01.2024 at 10.30 O'clock in the forenoon to answer the claim. You shall enter such documents in a list to be annexed to the Written Statement. Take notice that in default of your appearance on the day before mentioned the suit will be heard and determined in your absence.

Given under my hand and the seal of the Court. By Order Chief Administrative Officer City Civil Court, Calcutta.

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FOR THE ATTENTION OF THE CREDITORS OF SHAH STEEL IMPEX PRIVATE LIMITED

RELEVANT PARTICULARS	
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3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Maharashtra, Mumbai Registration No. 158627
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27105MH2006PTC158627
5. Address of the registered office and principal office (if any) of corporate debtor	101, Joshi Chamber, Ahmedabad Street, Camac Bunder, Masjid (East), Mumbai - 400009 Maharashtra
6. Insolvency commencement date in respect of corporate debtor	Date of CRP Order: 12th May 2023 Date of appointment of IRP order dated 3rd January 2024 and Receipt of Order date: 8th January 2024
7. Estimated date of closure of insolvency resolution process	6th July 2024 (i.e., 180 days from 8th January 2024)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jitender Kothari IP Reg No: IEB/IFA-001/IP-PO0540/2017-18/10965
9. Address and e-mail of the interim resolution professional, as registered with the Board	702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri (West), Mumbai-400053 Email: jkenderkothari@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri (West), Mumbai-400053 Email: ctp.shahsteel@gmail.com
11. Last date for submission of claims	22nd January 2024 (14 days from date of receipt of appointment Order 8th January 2024)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not available as per information available with the IRP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not available as per information available with the IRP
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: http://www.ibbi.gov.in/downloads.html Not Applicable

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Submission of false or misleading proofs of claim shall attract penalties.

Date: 9th January 2024
Place: Mumbai
AFA No. AA1/10965/02/040924/105985 Valid upto 04/09/2024

Jitender Kothari
Interim Resolution Professional
IBBI/IPA-001/IP-PO0540/2017-18/10965

कार्यालय नगर पालिक निगम, इन्दौर
जलयंत्रालय एवं ड्रेनेज विभाग

विज्ञापित क्रमांक: 49
निम्नलिखित कार्य हेतु केन्द्रीयकृत प्रणाली में वंजीकृत ठेकेदार से ऑनलाइन निविदा आमंत्रित की जाती है। निविदा का विस्तृत विवरण वेबसाइट <https://mptenders.gov.in/> पर देखा जा सकता है।

निविदा सूचना दिनांक: 05.01.2024

क्र. सं.	1. टेंडर क्र. 2. जारी दिनांक	कार्य का नाम	1. कार्य की समयवधि 2. लागत	1. निविदा प्रपत्र का मूल्य 2. ई.एम.डी.	निविदा की अंतिम तिथि
1	2023_UAD_324447 05.01.2024	कान्ह नदी एवं सरस्वती नदी पर स्थापित प्लॉटिंग फाउण्डेशन का मॉन्ट्रेस किया जाकर एवं संभारण करने बाबत।	1. 3 वर्ष 2. ₹20,00,000/-	1. ₹5,000/- 2. ₹15,000/-	22.01.2024
2	2023_UAD_324448 05.01.2024	कान्ह नदी जीर्णोद्धार योजना अंतर्गत नगर निगम चौपहे से अहिल्या आश्रम तक विकास कार्य करना। (द्वितीय बार निविदा आमंत्रण)	1. 12 माह 2. ₹21,13,17,546/-	1. ₹50,000/- 2. ₹10,56,600/-	22.01.2024

नोट:- निविदा से संबंधित किसी भी प्रकार के संशोधन का प्रकाशन ऑनलाइन <https://mptenders.gov.in/> की वेबसाइट पर ही किया जायेगा, पृथक से समाचार पत्र में प्रकाशन नहीं किया जायेगा।

प्रतिबंधित पॉलीथीन, केरीबैग के निर्माण / विक्रय / उपयोग करने पर दंड व सजा का प्रावधान है।

IN THE NATIONAL COMPANY LAW TRIBUNAL, BENCH AT MUMBAI
COMPANY PETITION NO. 136/MB/2023
In the matter of Companies Act, 2013
And
In the matter of Sections 66 of the Companies Act, 2013;
And
In the matter of Reduction of Share Capital of Touristor Premises Private Limited
(Company Identification No. (CIN) U65990MH1985PTC036148)

TOURISTOR PREMISES PRIVATE LIMITED
(a Company incorporated under the Companies Act, 1956 and having its registered office at 71 Iona Apartment, Azad Road, Juhu, Mumbai 400049.)

Notice is hereby given that the National Company Law Tribunal, Bench at Mumbai has by its order dated 21st December, 2023, confirmed the reduction of the issued, subscribed and paid up Equity Share Capital of the above named Company from Rs. 15,00,000/- (Rupees Fifteen Lakhs Only) to Rs. 1,00,000/- (Rupees One Lakh Only) by way of cancellation and repayment of 14,00,000 fully paid up Equity Shares of Rs. 100/- each at a premium of Rs. 679/- per share on proportionate basis by utilizing / applying the Bank balance (Including Bank Deposit) and redeeming the Investment in Bonds lying to the credit of the Company aggregating to Rs. 1,09,06,000/- which is an excess money available with the Company and the minutes approved by the NCLT, were registered with the Registrar of Companies, Mumbai on the 4th January, 2024.

Dated this 09th January, 2024

FOR TOURISTOR PREMISES PRIVATE LIMITED
Sd/-
MRUDULA MEHTA
DIRECTOR
(DIN - 00966509)

यूनियन बैंक Union Bank of India
आंध्र प्रदेश शाखा

ASSET RECOVERY BRANCH : 26/28-D, Connaught Place, New Delhi-110001.
Working at :- M-35, 1st Floor, Connaught Place, New Delhi-110 001. E-mail: - ardelhi@unionbankofindia.bank

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
15 DAYS E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIO TO RULE 8 / 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULE, 2002

NOTICE OF 15 days is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged / charged to the Secured Creditor, the **SYMBOLIC POSSESSION** of which has been taken by the Authorized Officer of Union Bank of India (Secured Creditor), will be sold on "As is where is", "As is what is" and "Whatever there is" on dated 25.01.2024 at 12.00 NOON 05.00 P. M. below, for recovery of dues as mentioned hereunder to Union Bank of India from the below mentioned Borrower(s) & Guarantor(s). The Reserve Price and the Earnest Money Deposit are also mentioned hereunder :-

DATE AND TIME OF E-AUCTION FOR ALL PROPERTIES : 25.01.2024 12.00 Noon to 05.00 P. M

Name of the Borrower, Co-Applicant & Guarantor:- ₹ 14,61,00,256.06 (Rs. Fourteen Crores Sixty 1) M/s. Gupta Trading Company 2) Mr. Himanshu Gupta One Lac Two Hundred Fifty Six and Paise Six (Partner) 3) Mrs. Shashi Bala Gupta (Partner) 4) Mrs. Krishna Devi Gupta (Partner) Only) as of 31.05.2019 with further interest, cost and expenses due to the Union Bank of India

Property:- "All the part of the Office Premises Admeasuring about 233.50 Sq. Ft. Carpet Area 21.7 Sq. Mtrs. bearing office No. A-404, 4th Floor in the building known as "Groma House" constructed on all that piece and parcel of Land admeasuring 6031.00 Sq. Mtrs. Bearing Plot No. 14C, in Sector 19, lying being at situated at Vashi, Navi Mumbai-400 703, District : Thane and Bounded as follows : - On or towards North by : 3 Mtrs. Wide Road; - On or towards the South by : Tata Power Line; - On or towards the East by : Plot No. 14-B & On or towards the West by : Plot No. 14.

Reserve Price : ₹ 39,00,000/- • **Earnest money to be deposited :** ₹ 3,90,000/- • **Date of Demand Notice :** 08.04.2021 • **Date of Symbolic ossession :** 28.07.2021

For registration, logging and bidding rules visit <https://www.mstccommerce.com/auctionhome/ibapi/index.jsp>

For detailed terms & condition of the sale, please refer to the link provided i. e. <https://www.unionbankofindia.co.in/english/home.aspx>

For Further Details Contact : **Mr. Ved Prakash**, Authorised Officer, Mob. No. 9416079402 (During office hours)

Date : 03.01.2024
Place : New Delhi

Authorised Officer, **Union Bank of India**

ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED
(TRUSTEE OF ALCHEMIST XXV TRUST)
A-270 (FF & SF), DEFENCE COLONY, NEW DELHI-110 024, TEL.: 91-11-46562580 - 83 FAX: 91-11-46562584, EMAIL: admin@alchemistarc.com, WEB: www.alchemistarc.com

AUCTION SALE NOTICE
(Please see Rule 8(6) & Rule 9 of the Security Interest (Enforcement) Rules, 2002 Appendix III & Appendix IV A)

E-Auction Sale Notice for Sale of Immovable Secured Asset (hereinafter referred to "Secured Asset") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the SARFAESI Act, 2002") read with Rule(s) 8(6) & Rule 9 of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the borrowers/promoters/mortgagors/guarantors in the loan account of Ayushi Tradex Private Limited (hereinafter the "Borrower Company") that the below described Secured Asset(s), mortgaged to Alchemist XXV Trust acting through its trustee Alchemist Asset Reconstruction Company Limited (hereinafter referred to as the "Secured Creditor") since assigned by the original lender Bank of India, the physical possession of which has been secured by the court commissioner on 30.06.2022 & 25.11.2023 appointed by RO-II, DRT-II, Delhi in TRC 122/2022 under the provisions of Section 13(4) of the Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 and the relevant provisions of the RDB Act, 1993 will be sold through E-Auction, on "As is where is", "As is what is", "Whatever there is" and on "no recourse" basis for recovery of Rs.13,10,44,044/- (Rupees Thirteen Crore Ten Lacs Forty-Four Thousand Forty Four Only) as on 30/06/2015 together with further interest and other charges due to the Secured Creditor from the Borrower Company. The under-mentioned Secured Asset will be sold by way of "Online E-Auction" through E-Auction Agency M/s. C1 India Pvt. Ltd., at their website/portal i.e. <https://www.bankeuctions.com>, on the date & time mentioned herein below with unlimited auto extension of five (5) minutes each if enhanced bid is made before close of e-Auction.

DESCRIPTION OF SECURED ASSET

LOT No.	Secured Asset	Date & Time of E-auction Reserve Price Earnest Money Deposit (EMD) Bid Increment
1.	Residential Flat/Bungalow No. 7, Hermitage Complex, Survey No. 88, Hissa No. 8, Mira Gao, Mira Road (East), Taluka and District Thane, Maharashtra, measuring 2000 sq. ft. (built up area) registered in the name of Mr. Anand K. Vataash.	14/02/2024 from 11:30am to 12:30pm Reserve Price: Rs. 3,00,00,000/- Earnest Money Deposit (EMD): Rs. 30,00,000/- Bid Increment: Rs. 5,00,000/-

The Sale will be done by the undersigned through e-auction platform provided at Web Portal: <https://www.bankeuctions.com>

The attention of all interested parties is invited to the provisions of sub-section (8) of Section 13 of SARFAESI Act, 2002 regarding time available to redeem the Secured Asset. Borrowers/Promoters/Mortgagors/Guarantor(s) may also treat this notice as 30 days Sale Notice (in terms of Rule 8(6) of the Security Interest (Enforcement) Rules, 2002), as applicable and are hereby given a last and final opportunity to discharge the liability in full on or before 12/02/2024 failing which the Secured Asset will be sold as per this Sale Notice and Terms and Conditions of Sale published in the link provided below. For Encumbrances, bidder(s) is/are advised to see Bid Document. A person is not entitled to submit a bid if such person, or any other person acting jointly or in concert with such person ineligible as per the section 29A of Insolvency Bankruptcy Code, 2016 and all bidder shall be required to submit a Notarised Undertaking with all their KYC, declaring and confirming that bidder do not have any kind of relationship (professional/personal), with Borrower/Promoters/ Guarantors/Mortgagors (draft given in Bid Document).

For participation in the Auction Sale, any bidder, desirous of participating in the auction sale shall be required to collect the Bid Document either from the office of Secured Creditor at A-270, First & Second Floor, Defence Colony, New Delhi-110024 or by request to AO via email on working days from 09/01/2024 to 10/02/2024 between 10:30 am to 5:30 PM or download from the link below. Any persons/bidders can inspect the Secured Asset from 09/01/2024 to 10/02/2024 between 10:30 am to 4:30 PM. Bidder shall upload duly executed Bid Form, Undertaking, Declaration with EMD details & KYC on Web Portal: <https://www.bankeuctions.com> and submit original Bid Form, Undertaking, Declaration with EMD details & KYC to the AO on or before 12/02/2024 till 3:30 PM. This is without prejudice to any other rights available to Secured Creditor under the SARFAESI Act, 2002 and/or any other law.

As per Section 194-IA of the Income Tax Act, 1961, TDS shall be applicable on the sale proceeds if the sale consideration is Rs. 50,00,000/- (Rupees Fifty Lakhs only) and above. The Successful bidder/purchaser shall deduct the applicable TDS (1% and deposit, in favour of transferor i.e. Alchemist-XXV Trust, having PAN No.-AAT8657J, with Income Tax Department. Furthermore, only 99% of the sale price is to be remitted to the Secured Creditor. Also, the Purchaser(s) shall have to pay, in addition to the Bid amount applicable GST to the Secured Creditor on the bid amount at applicable rate and in case, any authority in future held that the GST paid is less than the payable amount then such purchaser(s)/bidder(s) shall have sole responsibility and obligation to pay the deficient GST with penalty etc., if any.

The sale is strictly subject to the conditions incorporated in this Auction Sale Notice and in the Terms & Conditions of Sale, published in the Link mentioned below. For detail terms and conditions of the sale, please visit the Link (Link: www.alchemistarc.com and click on LIVE AUCTIONS tab). For any clarification/information, interested parties may contact the AO at telephone numbers - 011 - 46562580-81-82-83 or email at admin@alchemistarc.com.

Place: New Delhi, Date: 09-01-2024

Sd/-, (Authorised Officer)

PHARMAIDS PHARMACEUTICALS LIMITED
CIN - L52520KA1989PLC173979
Regd. Office: Unit 201, 2nd Floor, Brigade Rubix, 20/14 HMT Factory Main Road, Peenya Plantation Bangalore - 560013 INDIA
Tel: 080- 48784319 | Email: compliance@pharmaids.com | Website: www.pharmaids.com

NOTICE OF 1ST EXTRA ORDINARY GENERAL MEETING OF THE PHARMAIDS PHARMACEUTICALS LIMITED FINANCIAL YEAR 2023-24 AND REMOTE-VOTING

Notice is hereby given that the 1st Extra Ordinary General Meeting ("EGM") of the Pharmaids Pharmaceuticals Limited for the Financial Year 2023-24 will be held on Wednesday, January 31, 2024, at 11:30 A.M. (IST) through Video Conferencing / Other Audio-Visual Means ("VCO/VAM") in accordance with the provisions of Circular dated September 25, 2023 and January 13, 2020 read with the Circulars dated April 8, 2020, April 13, 2020, May 5, 2020, December 28, 2022 (collectively referred to as "MCA Circulars") and SEBI vide its Circular No. SEBI/HO/CFD/CMD2/CIR/P/2020/79 dated May 12, 2020, Circular No. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021, Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated January 5, 2023, Circular No. SEBI/HO/CFD/CFD/PoD-2/P/CIR/2023/167 dated October 7, 2023 (collectively referred to as "SEBI Circulars") (together referred to as "Applicable Circulars" and other provisions of applicable laws).

In accordance with the Applicable Circulars and also in continuation of the "Green Initiative" the Notice of EGM has been sent by e-mail to the Shareholders whose email IDs are Registered with the Depository Participants ("DP") or Venture Corporate and Capital Investment Private Limited, the Registrar and Transfer Agent ("RTA") of the Company. The Requirements of sending physical copy of the Notice of the EGM to the members have been dispensed with vide MCA and SEBI Circulars issued from time to time.

The Notice of the EGM is available on the Company website (www.pharmaids.com). Further the Notice of EGM is also available on the website of the Stock Exchange: BSE Limited (www.bseindia.com).

In terms of the provisions of Section 108 and other applicable provisions, if any of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide its shareholders the facility to exercise their right to vote on the resolutions proposed to be passed during EGM, using electronic voting facility provided by RTA.

Shareholders holding shares as of the cut-off date may cast their votes using an electronic voting system ("remote e-voting"). All shareholders may please note the following:

Cut-off date of Remote e-voting	Wednesday, January 24, 2024
Commencement of remote e-voting period	Sunday, January 28, 2024 (9:00 a.m. I.S.T.)
End of Remote e-voting period	Tuesday, January 30, 2024 (5:00 p.m. I.S.T.)

The Remote e-voting module shall be disabled by CDSL for voting beyond 5.00 p.m. (IST) or Tuesday, January 30, 2024.

The facility for voting through the e-voting system will also be made available during the EGM. Shareholders attending the EGM through the VCO/VAM facility who have not cast their votes by remote e-voting will be able to vote during the EGM.

Members are requested to note that:

- Members who have cast their vote by remote e-voting prior to the EGM may attend the EGM through VCO/VAM but will not be entitled to cast their vote again. Once the vote on a resolution is cast by a member, they shall not be allowed to change it subsequently or vote again.
- The voting rights of members shall be in proportion to their shares of the paid-up equity share capital of the Company as on the cut-off date.
- The manner of remote e-voting for members holding shares in dematerialized or physical form is provided in the Notice of EGM.
- A person who has become a shareholder of the Company after the dispatch of the Notice of EGM and holding shares as on cutoff date, can do remote e-voting during the EGM by obtaining the login ID and password by sending a request to www.evotingindia.com mentioning their Folio no./DP ID no. However, if such shareholder is already registered with the RTA/ Depository Participant for remote e-voting, then existing user ID and password can be used for casting vote. Shareholders, to receive communications from the Company in electronic mode are requested to For share held in dematerialized form: Register the email IDs with concerned DP and RTA. For shares held in physical form: Furnish KYC details prescribed in FORM ISR-1 and other relevant forms (available on the company's website at <http://www.pharmaids.com/update-of-kyc-details.html> and email it to RTA at investor.relations@vcvcpil.com or by writing to them at M/s Venture Capital And Corporate Investments Private Limited, "Aurum", door no.4-50/P-II/57/4F & 5F, plot no.57, 4th & 5th floors, Jayabheri enclave phase - II Gachibowli, Hyderabad - 500 032.

Member who need technical assistance before or during the EGM may contact the RTA at the designated email id investor.relations@vcvcpil.com or contact on Tel: +91 040 23818475 / +91 040 35164940. For Pharmaids Pharmaceuticals Limited

Date: 08.01.2024
Place: Bangalore

Sd/- Kaushik Kumar
Company Secretary & Compliance Officer
ACS: 59336



- Having 3 manufacturing facilities : 2 facilities located at Rajkot, Gujarat and 1 at Strasbourg, France
- Product portfolio comprises of CNC Turning/Turn Mill Centers, CNC VMCs, CNC HMCs, CNC Simultaneous 5 Axis Machining Centers and CNC Multi Tasking Machines
- Offers over 200 machine variants across 44 Series of machines
- As of September 30, 2023, Company had an order book of **Rs. 33,153.26 Million**
- Recognized as "Best Brand in the Metal Cutting Industry" by The Economic Times for 5 consecutive years from 2018 to 2022

JYOTI CNC AUTOMATION LTD.

Disclaimer: JYOTI CNC AUTOMATION LIMITED is proposing, subject to the receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the RHP dated January 2, 2024 with RoC. The RHP is available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, the website of the Company at www.jyoti.co.in and the websites of the BRLMs, i.e. Equirus Capital Private Limited, ICICI Securities Limited and SBI Capital Markets Limited at www.equirus.com, www.icicisecurities.com, and www.sbicaps.com, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section titled "Risk Factors" on page 49 of the RHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision instead potential investors should rely on the RHP filed with ROC.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U. S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in offshore transactions in reliance on Regulation S and the applicable laws of each jurisdiction where such offers and sales are made.

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